

IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI

(IB)- 510(ND)/2020

IN THE MATTER OF:

Satguru Holidays (India) Private Limited

....Applicant

Vs.

M/S India Sports Flashes Private Limited

....Respondent

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code

Order delivered on 11.08.2021

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (Judicial)
MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (Technical)

PRESENTS:

For the Applicant(s) : Mr. Piyush Singh, Mr. Akshay Srivastava, Mr. Rajul Shrivastava,
 Ms. Aditii Sinha, Advocates

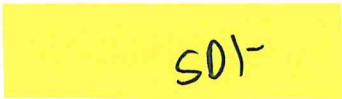
For the Respondent : ---

ORDER

Against the same corporate debtor M/S India Sports Flashes Private Limited C.P. No. (IB)-460(ND)/2020 has already been admitted on 11.08.2021 and the CIR Process is in progress. Accordingly, the applicant in the present application may file their claim before the IRP which shall be considered in accordance with law. It is made clear that if some reason the order dated 11.08.2021 is set aside by the National Company Law Appellate Tribunal or by Superior Court then liberty is granted to the applicant to file appropriate application for revival of the application in the present case.

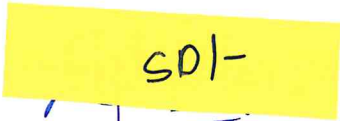


C.P. (IB)-510(ND)/2020 stands disposed of subject to observation made.



SD/-

(MS. SUMITA PURKAYASTHA)
MEMBER (T)



SD/-

(DR. DEEPTI MUKESH)
MEMBER (J)